

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-586/PB/2022

IN THE MATTER OF:

M/s. Vistra ITCL (India) Ltd.

...PETITIONER

Vs.

Mr. Mayank Sethi

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the Personal Guarantor

:Adv. Udit Gupta

ORDER

Due to paucity of time, the matter is adjourned to **05.06.2024**.

Sd/-
(Court Officer)